

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1707/2005 - EX[DB]

Date 16/07/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S AL-SANAT AND CO. PVT. LTD. (IN
LIQUIDATION)
33, TASHKENT MARG, ALLAHABAD, U.P.
211001

M/S AL-SANAT AND CO. PVT. LTD. (IN
LIQUIDATION)

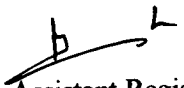
C.C.E. KANPUR

Appellant

Vs
Respondent

2010 EX[DB] dated 13-7-10

I am directed to transmit herewith a certified copy of Final order No. 452
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult

MR.KUNAL RAVVI SINGH

KARYALYA 37, TASHKAND MARG, ALLAHABAD

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association. CESTAT. New Delhi

6 Director Publications. Customs. Excise. I.P. Estate. New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

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11 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall.Above Star India Bazar.Satellite Road.Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New
Delhi - 110070

14 Office Copy

15 Guard file

16. HON'BLE PRESIDENT.


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/ Decision: 13.07.2010

For approval and signature:

Hon'ble Mr. Justice R.M. S. Khandeparkar, President
Hon'ble Mr. Rakesh Kumar, Member (Technical)

-
1. Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982.

Yes

2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not?

No :

3. Whether Their Lordships wish to see the fair copy
of the Order?

: See

4. Whether Order is to be circulated to the Departmental
authorities?

Y

Excise Appeal No.E/1707 of 2005-Ex.Branch

(Arising out of Order-in-Appeal No.652/CE/APPL/KPN dated
31.12.2004 passed by the Commissioner of Central Excise (Appeals),
Kanpur).

M/s. Al-Sanat and Co. (P) Ltd.

Appellants

Vs.

CCE, Kanpur

Respondent

Appearance: None for the appellants.

Shri R.K. Verma, DR appeared for the respondent/Deptt.

CORAM: **Hon'ble Mr. Justice R.M.S. Khandeparkar, President**
Hon'ble Mr. Rakesh Kumar, Member (Technical)

final Order No. 452/10-EX /Dated: 13.07.2010

Per Justice Shri R.M.S. Khandeparkar:

None present for the appellant, M/s. Al-Sanat and Co. (P) Ltd.
Heard ld. JDR for the respondent. The appeal is dismissed for default.

[Justice R.M.S. Khandeparkar]
President

[Rakesh Kumar]
Member [Technical]

Ckp